



**KARNATAKA LEGISLATIVE ASSEMBLY
SIXTEENTH LEGISLATIVE ASSEMBLY
SIXTH SESSION
THE KARNATAKA LEGISLATURE SALARIES, PENSIONS
AND ALLOWANCES (AMENDMENT) BILL, 2025
(LA Bill No. 25 of 2025)**

A Bill further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956.

Whereas it is expedient further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy sixth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2025.

(2) It shall come into force at once.

2. Amendment of section 3.- In the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957), (hereinafter referred to as the Principal Act), in section 3,-

- (i) in sub-section (1), for the words " seventy five thousand rupees ", the words "one lakh twenty five thousand rupees" and for the words " four lakhs rupees", the words "five lakh rupees" shall be substituted;
- (ii) in sub-section (2), for the words " seventy five thousand rupees ", the words " one lakh twenty five thousand rupees rupees" and for the words " four lakhs rupees", the words "five lakh rupees" shall be substituted.

3. Amendment of section 4. - In section 4 of the Principal Act,-

- (i) in sub-section (1), for the words "one lakh sixty thousand rupees", the words "two lakh fifty thousand rupees" shall be substituted.
- (ii) in sub-section (2), for the words "twenty thousand rupees", the words "twenty five thousand rupees" shall be substituted.

4. Amendment of section 8.- In section 8 of the Principal Act, in sub-section (2), in clause (d), in first proviso, for the words “three thousand five hundred rupees and seven thousand rupees” the words “five thousand rupees and ten thousand rupees” shall be substituted.

5. Amendment of section 10.- In section 10 of the Principal Act, in sub-section (1), for the words " sixty thousand rupees", the words "eighty thousand rupees" shall be substituted;

6. Amendment of section 10E.- In section 10E of the Principal Act, for the words " sixty thousand rupees", the words "eighty thousand rupees" shall be substituted.

7. Amendment of section 10J.- In section 10J of the Principal Act, for the words " fifty thousand rupees ", the words "seventy thousand rupees" shall be substituted.

8. Amendment of section 10K.- In section 10K of the Principal Act, for the words " fifty thousand rupees ", the words "seventy thousand rupees" shall be substituted.

9. Amendment of section 11.- In section 11 of the Principal Act, in sub-section (1), for the words "forty thousand rupees", the words "eighty thousand rupees" shall be substituted.

10. Amendment of section 11A.- In section 11A of the Principal Act,-

(i) in sub-section (1),-

(a) for the words, brackets and figures “the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2009”, the words, brackets and figures " the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2025" shall be substituted;

(b) for the words "fifty thousand rupees", the words "seventy five thousand rupees" shall be substituted; and

(c) in the eighth proviso, for the words “rupees five thousand” and “rupees one lakh” the words “rupees twenty thousand” and “ rupees one lakh fifty thousand” shall respectively be substituted.

(ii) in sub-section (5), in clause (ii) for the words "one lakh rupees", the words "two lakh rupees" shall be substituted.

11. Amendment of section 11C.- In section 11C of the Principal Act,-

- (i) in sub-section (1), for the words “two lakhs fifty thousand rupees”, the words “three lakh rupees” shall be substituted.
- (ii) in sub-section (2), for the words “two lakhs fifty thousand rupees ”, the words “three lakh rupees ” shall be substituted.

12. Omission of section 11D.- section 11D of the Principal Act shall be omitted.

13. Amendment of section 12.- In section 12 of the Principal Act,-

- (i) in clause (c),-
 - (a) in sub-clause(iii) for the words “five thousand rupees” the words “twenty thousand rupees” shall be substituted.
 - (b) in sub-clause(iv) for the words “rupees two thousand five hundred” the words “rupees ten thousand” shall be substituted.
- (ii) in clause (cc) for the words “sixty thousand rupees” the words “eighty thousand rupees” shall be substituted.
- (iii) in clause (ccc) for the words “two lakh fifty thousand rupees” the words “three lakh fifty thousand rupees” shall be substituted.
- (iv) for clause (h), the following shall be substituted, namely:-
 - “(i) one lakh ten thousand rupees per month towards meeting the expenditure incurred by him on telephone and cell phone calls, constituency allowances and postal charges;
 - (ii) twenty five thousand rupees as the salary of the personal Assistant and the Room Boy of the Member in the discharge of his duties as a member.”

STATEMENT OF OBJECTS AND REASONS

There is a considerable increase in the cost of living. Therefore, it is considered necessary to enhance the salaries and allowances of the parliamentary functionaries and the legislators and certain other benefits by amending the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957).

Hence, the Bill.

FINANCIAL MEMORANDUM

There will be a recurring approximate additional expenditure of Rupees Fifty two crores per annum from the proposed legislative measure.

H.K. PATIL

Minister for Law, Justice, Human Rights
and Parliamentary Affairs and Legislation
and Tourism

M.K. VISHALAKSHI

Secretary
Karnataka Legislative Assembly

ANNEXURE

**Extract from the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956
(Karnataka Act 2 of 1957)**

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3. Salaries and sumptuary allowances of Chairman and Speaker.- (1) There shall be paid to the Chairman a salary of seventy five thousand rupees per mensem and a sumptuary allowance of four lakhs rupees per annum.

(2) There shall be paid to the Speaker a salary of seventy five thousand rupees per mensem and a sumptuary allowance of four lakhs rupees per annum.

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4. Residences of Chairman, Speaker etc.,- (1) The Chairman,. Speaker, Deputy Chairman, Deputy Speaker, Leader of Opposition, Government Chief Whip and Opposition Chief Whip each shall be entitled to the use of a furnished residence in the City of Bangalore within thirty kilometers from the limits of the City of Bangalore throughout his term of office and for a period of 3[sixty days]3 immediately thereafter, or, in lieu of such furnished residence, to a house rent allowance at the rate of one lakh sixty thousand rupees per mensem. The residence provided under this sub-section shall be furnished on such scales and the plinth area thereof shall not exceed such limits, as may be prescribed.

(2) The Chairman or the Speaker who is entitled to a house rent allowance, shall be entitled for an allowance of twenty thousand rupees per mensem for maintenance and upkeep of the residence and for layout and maintenance of gardens included in such residence.

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8. Travelling and other allowances of the Chairman, the Deputy Chairman, the Speaker and the Deputy Speaker, the Leaders of the Opposition ,the Government Chief Whips and the Opposition Chief Whips on tours.- (1) The Chairman, the Deputy Chairman, the Speaker and the Deputy Speaker, the Leaders of the Opposition ,the

Government Chief Whips and the Opposition Chief Whips shall be entitled while touring on duty connected with their offices to travelling and daily or other allowances at the rates and upon the conditions specified in this section.

(2) While touring inside India the Chairman, the Deputy Chairman, the Speaker and the Deputy Speaker, the Leaders of the Opposition, the Government Chief Whips and the Opposition Chief Whips shall be entitled,—

(a) for journeys by train to two times the single fare of the highest class available in the train:

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(d) to daily allowance at rupees three thousand per day for the days of journey and for the days of halt at any place:

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10. Salaries of Deputy Chairman and Deputy Speaker.- (1) There shall be paid to the Deputy Chairman and to the Deputy Speaker each a salary of sixty thousand rupees per mensem.

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10E. Salary to the Leader of the Opposition.- There shall be paid to each Leader of the Opposition a salary of sixty thousand rupees per mensem.

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10J. Salary to the Government Chief Whip.- There shall be paid to each Government Chief Whip a salary of fifty thousand rupees per mensem.

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10K. Salary to the Opposition Chief Whip.- There shall be paid to each Opposition Chief Whip a salary of fifty thousand rupees per mensem.

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11. Salary of members of the Legislative Assembly and the Legislative Council.- (1) There shall be paid to every member of the Legislative Assembly or of the Legislative Council a salary of forty thousand rupees per mensem which shall accrue to him from the day on which he is declared duly elected, or, in the case of a member nominated by the Governor to fill a seat in the Legislative Assembly or the Legislative Council, from the date on which he is so nominated, or, if such declaration or nomination is made before the vacancy occurs, from the date of occurrence of the vacancy:

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11A. Pension to the members etc.- (1) With effect from the date of commencement of the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2009 there shall be paid to every person who has served for a period of five years as,-

(i) a member of the Legislative Council; or

(ii) a member of the Legislative Assembly; or

(iii) partly as a member of the Legislative Assembly and partly as a member of the Legislative Council, a pension at the rate of fifty thousand rupees per mensem for the remainder of his life.

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(5) Every member entitled to pension under sub-section (1) , -

(i) shall be provided with one non transferable pass for him and his companion which shall entitle them at any time to travel by road transport services of the Karnataka State Road Transport Corporation from the ordinary place of residence of such member in Karnataka to any place in the State of Karnataka or outside the State and back in such class of accommodation therein as may be prescribed;

(ii) shall for every financial year be entitled to receive in such manner and subject to such conditions, as may be prescribed, a sum of rupees one lakh per annum payable in two equal installments in the months of April and October for the purpose of travelling either single or with a companion in one or more journeys by air or by railway in India.

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11C. Sumptuary allowance.- (1) The Leaders of the Opposition shall be paid a sumptuary allowance of two lakh fifty thousand rupees per annum.

(2) The Deputy Chairman, the Deputy Speaker, the Government Chief Whips and the Opposition Chief Whips shall be paid a sumptuary allowance of two lakh fifty thousand rupees per annum.

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11D. Increase in Salary and Allowances of the Chairman, the Speaker, the Deputy Chairman, the Deputy Speaker, the Leaders of Opposition, the Government Chief whips, the Opposition Chief Whips, the members of the Legislative Assembly and the Legislative Council.- The salary and allowances of the Chairman, the Speaker, the Deputy Chairman, the Deputy Speaker, the Leaders of Opposition, the Government Chief whips, the Opposition Chief Whips, the members of the Legislative Assembly and the Legislative Council shall be increased after every five years commencing from 1st April, 2023 on the basis of Cost Inflation Index provided under clause (v) of Explanation to section 48 of the Income-tax Act, 1961.

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12. Travelling and daily allowances of, and medical and other facilities to, members of the Legislative Assembly and the Legislative Council.- Subject to such conditions as may be determined by rules made under this Act,—

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(c) Every member or on ex-member and the members of his family who are residing with and are dependent on him shall be entitled,—

(i) free of charge to such accommodation in hospitals and dispensaries maintained by the State Government or in hospitals or dispensaries notified by the Karnataka Legislature and to such medical attendance and treatment as may be prescribed;

(ii) subject to rules made by the State Government to reimbursement of expenses incurred by him for medical attendance and treatment obtained at any other place.

(iii) every ex-member who is in receipt of the pension under section 11A shall be entitled to fixed medical allowance of rupees five thousand per month, subject to the condition that the said amount shall be deducted in the medical reimbursement claim if any during the said month.

(iv) Every person who is drawing family pension under section 11B shall be entitled to rupees two thousand five hundred per month as fixed medical allowance.

(cc) Every member of the Legislative Assembly and of the Legislative Council shall be entitled to receive in the prescribed manner, a sum of sixty thousand rupees per month as constituency Traveling Allowance.

(ccc) Every member including a Minister, a Minister of State, a Deputy Minister, a Chairman, a Speaker, a Deputy Chairman, a Deputy Speaker, a Leader of the Opposition and a Government Chief Whip and a Opposition Chief Whip shall, for every financial year, be entitled to receive in such manner and subject to such conditions, as may be prescribed, a sum of rupees two lakh fifty thousand rupees in two equal instalments payable in the months of April and October for the purpose of travelling either single or with a companion in one or more journeys by air or by any class or by any railway in India. A member shall not be entitled to any travelling or daily allowance for such journeys.

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(h) every member shall be paid an allowance of,-

- (i) twenty thousand rupees per month towards meeting the expenditure incurred by him on telephone and cell phone calls
- (ii) sixty thousand rupees per month as constituency allowances;
- (iii) five thousand rupees per month on postal charges;
- (iv) twenty thousand rupees as the salary of the Personal Assistant and the Room Boy of the Member; in the discharge of his duties as a member.

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